

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2984/2002

New Delhi, this the 17th day of February, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Mrs. Manju Swaminathan  
(Formerly Miss Manju Gupta)  
Wife of Sh. S. Swaminathan  
B-1/1146, Vasant Kunj  
New Delhi.

.....Applicant

(By Advocate Sh. Badridass Sharma through  
proxy counsel Sh. S.N. Tiwari)

V E R S U S

1. Secretary to the Govt. of India  
Ministry of Home Affairs  
North Block, New Delhi - 110 001.
2. Secretary to the Govt. of India  
Railway Board  
Rail Bhawan, New Delhi - 1.
3. Director  
Central Bureau of Investigation  
Block No.3, C.G.O. Complex, Lodhi  
Road, New Delhi - 110 003.
4. Director General  
Employees State Insurance  
Corporation, Kotla Road,  
New Delhi - 110 002.

.....Respondents

O R D E R (ORAL)

By Shri Shanker Raju,

The grievance of the applicant contained in this OA is against the action of the respondents whereby his earlier service rendered has not been counted towards pensionary benefits.

2. Ld. counsel of the applicant states that counting of service is permissible as per the DOPT OM dated 29-8-84 as well as 1987. — 2/-

3. Applicant has filed representation and lastly served the respondents with the legal notice. The same is yet to be responded to.

4. Ends of justice would be met if the representation of the applicant is disposed of in the light of OM of 1984 and 1987 with speaking and detailed order for counting of earlier service towards pensionary benefits within one month from the date of receipt of a copy of this order. Ordered accordingly.

5. Let a copy of this order along with a copy of the OA be sent to the respondents.

6. OA is disposed of as above.

S. Raju  
(Shanker Raju)  
Member (J)

/vksh/